

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 399/TT/2014**

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for **Asset A:**400 kV, 1X125 MVAR Bus reactor at Parli Sub-station(anticipated DOCO:1.10.2014) and **Asset B:**Conversion of 50 MVAR Line Reactors (4 nos) into switchable Line reactors at 400/220 kV Pune Sub-station (anticipated DOCO 1.1.2015) under installation of reactors (Part-II) in Western Region.

Date of Hearing : 24.11.2014

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 7 others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for two assets for the 2014-19 tariff period with the anticipated date of commercial operation as 1.10.2014 and 1.1.2015. He further requested to grant AFC for the instant assets as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission observed that the anticipated date of commercial operation of one of the asset has already lapsed. The Commission, for the purpose of grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations, directed the petitioner to submit the status of the commissioning of the instant assets and the trail operation certificates issued by RLDC within seven days from the date of issue of this Record of Proceedings on affidavit with a copy to all the respondents. The Commission further directed the petitioner to submit the following information for the purpose of consideration of grant of final tariff determination, on affidavit before 26.12.2014 with a copy to all the respondents:-



- a. RPC/Standing Committee approval for Asset-II;
- b. There is cost variation in certain heads as per Form 5 in Asset-A and Asset-B (page 38 and 59) of petition; the reason and justification for cost variation along with documentary evidence for the following items may be submitted; and

Items	Asset wise % Cost variation	
	I	II
Foundation for Structure	147	-----
Switchgear (CT, PT, Circuit Breaker, Isolator, etc.)	155	27
Control, Relay and Protection Panel	97	96
Compensating Equipment	7.1	-----
Bus Bar/ Conductors/Insulators	132	-----
Auxiliary System	80	196

- c. As there is large variation in completion cost w.r.t FR cost, explain the basis on which FR estimates were prepared.

3. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

(T. Rout)  
Chief Legal